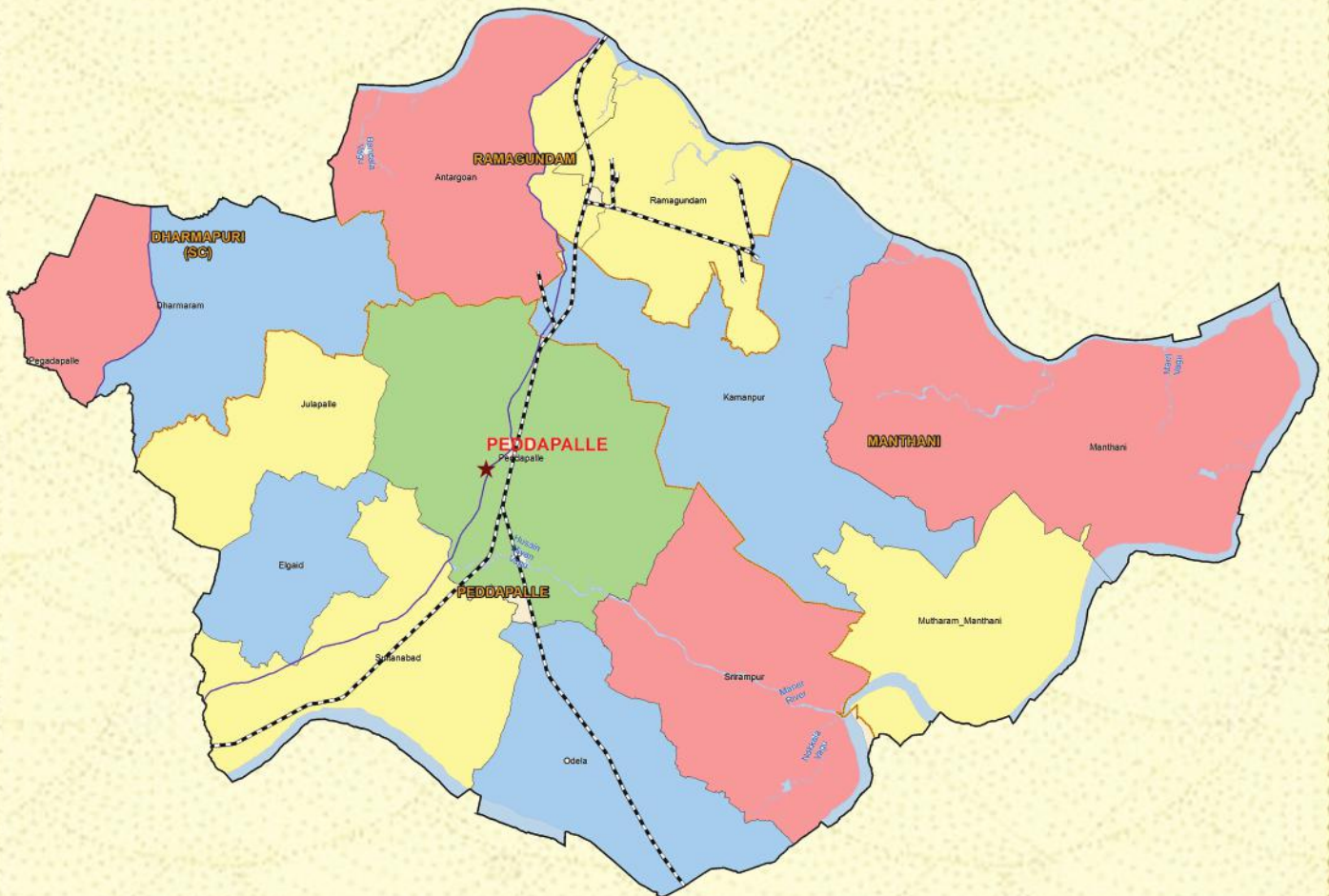


HIGH COURT FOR THE STATE OF TELANGANA

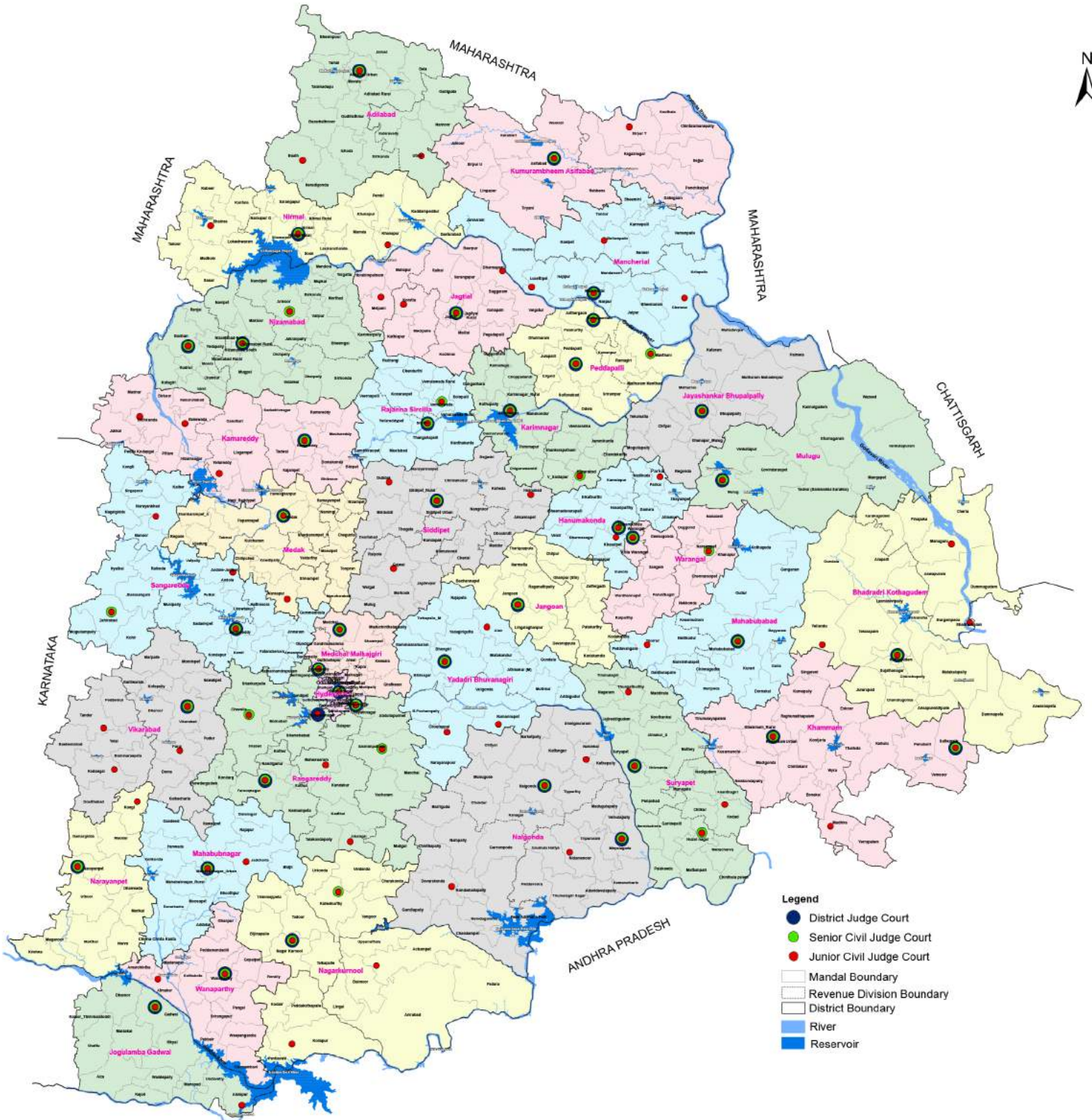
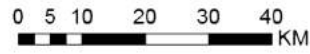
# REORGANIZATION OF JUDICIAL DISTRICTS IN THE STATE OF TELANGANA



PEDDAPALLI JUDICIAL DISTRICT



# Judicial Districts Map Telangana State

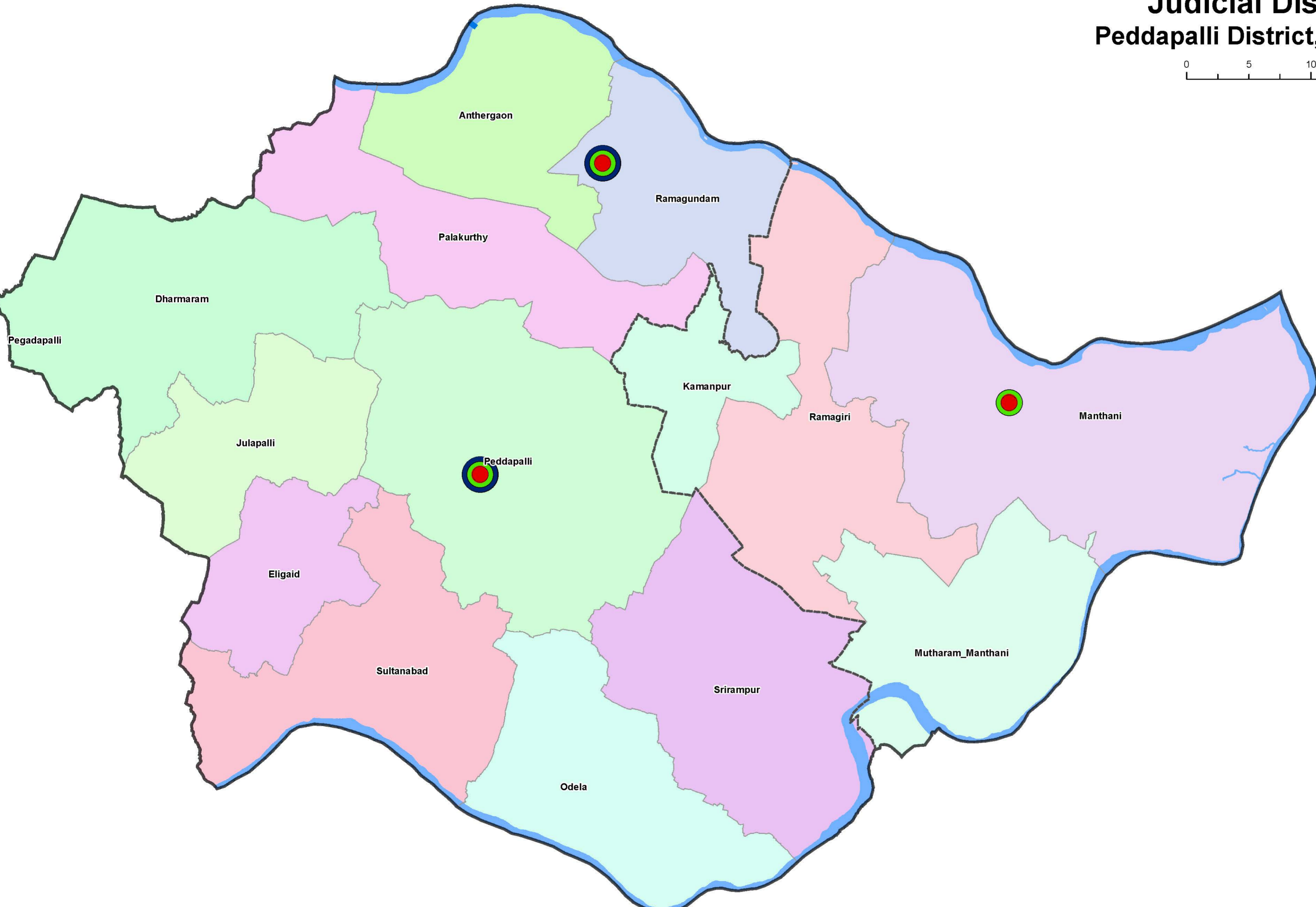
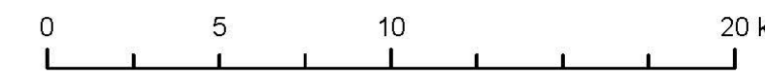


- Legend**
- District Judge Court
  - Senior Civil Judge Court
  - Junior Civil Judge Court
  - Mandal Boundary
  - Revenue Division Boundary
  - District Boundary
  - River
  - Reservoir


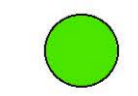
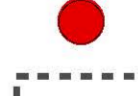






# Judicial Districts Map

## Peddapalli District, Telangana State



### Court Type

-  District Judge Court
-  Senior Civil Judge Court
-  Junior Civil Judge Court
-  Revenue Divisions
-  District Boundary
-  Reservoir
-  River



GOVERNMENT OF TELANGANA  
ABSTRACT

Courts – Peddapalli District – Establishment of District Court at Peddapalli District consequent upon approval of High Court for establishment of 33 Judicial Districts Co-terminus with 33 Revenue Districts - Notifying the local limits of jurisdiction under Telangana Civil Courts Act, 1972 & Code of Criminal Procedure, 1973 – Amendment - Notification - Orders – Issued.

-----  
LAW (LA, LA& J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No. 72

Dated: 01-06-2022  
Read the following:-

1. G.O.Ms.No.41, Law (LA, LA&J–Home–Courts.A2) Department, Dated:17.05.2022.
2. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, Dated: 27-05-2022.

\$\$\$

**ORDER:**

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 2<sup>nd</sup> read above, and in supersession of the orders issued vide G.O.Ms.No.41, Law (LA, LA&J–Home–Courts.A2) Department, dt:17.05.2022, the Government of Telangana hereby issues the following Notifications under Telangana Civil Courts Act, 1972 and Code of Criminal Procedure, 1973, which shall be published in Extraordinary Issue of the Telangana Gazette, dated:01-06-2022 and shall come into force with effect from 02-06-2022.

**I. Under Telangana Civil Courts Act, 1972**

**NOTIFICATION – I**

In exercise of the powers conferred under Sub-Section (1) of Section 10 and Section 11 of Telangana Civil Courts Act, 1972 (Act No. 19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby establishes a District Court for Peddapalli District with a District Judge, Additional District Judges comprising the Revenue Divisions of Peddapalli and Manthani, with effect on and from the date the Officer posted as District Judge assumes charge.

**NOTIFICATION – II**

In exercise of the powers conferred under Sub-Section (1) of Section 12 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that the following Courts already functioning in the erstwhile District of Karimnagar shall be deemed to have been established in the District of Peddapalli from the date of establishment of the District Court for the District of Peddapalli.

1. The Senior Civil Judge's Court, Peddapalli,
2. The Senior Civil Judge's Court, Manthani.
3. The Senior Civil Judge's Court, Godavarikhani.
4. The Junior Civil Judge's Court, Peddapalli.
5. The Junior Civil Judge's Court, Sulthanabad
6. The Junior Civil Judge's Court, Godavarikhani
7. The Junior Civil Judge's Court, Manthani

**NOTIFICATION – III**

In exercise of the powers conferred under Sub-Section (1) of Section 15 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect on and from the date of establishment of the District Court, Peddapalli District the Courts mentioned in Column No.(1) of the Scheduled below shall have and exercise jurisdiction over the areas mentioned in Column No.(2) thereof.

(PTO)

**SCHEDULE**

NAME OF THE COURT (1)	AREA OVER WHICH IT EXERCISE JURISDICTION (2)
District Court, Peddapalli	Original and Appellate Jurisdiction over the Mandals comprising of Peddapalli, Dharmaram, Sultanabad Julapalli, Ellgaid, Odela and Srirampur.
Additional District Court, Godavarikhani Peddapalli District	Original and Appellate Jurisdiction over the Mandals comprising of Ramagundam, Anthergaon, Palakurthy, Kamanpur Ramagiri H.Qtrs at Centenary Colony, Manthani and Muturam.
Subordinate Judges Court, Peddapalli	Original Jurisdiction over the areas comprising the Revenue Mandals of Peddapalli, Dharmaram, Sultanabad Julapalli, Ellgaid, Odela and Srirampur.
Subordinate Judges Court, Manthani	Original Jurisdiction over the areas comprising the Revenue Mandals of Kamanpur Ramagiri H.Qtrs at Centenary Colony, Manthani and Muturam.
Subordinate Judges Court, Godavarikhani	Original Jurisdiction over the areas comprising the Revenue Mandals of Ramagundam, Anthergaon and Palakurthy,

**NOTIFICATION – IV**

In exercise of the powers conferred under Sub-Section (1) of Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government of Telangana, after consultation with the High Court for the State of Telangana, hereby appoints Peddapalli as the place of sittings of the District Court, Additional District Court at Godavarikhani and the place of sitting of the Subordinate Judge's Court at Peddapalli, Manthani and Godavarikhani.

**NOTIFICATION – V**

In exercise of the powers conferred under Sub-Section (1) of Section 15 and Section 21 of Telangana Civil Courts Act, 1972 (Act No.19 of 1972), the Government in consultation with the High Court for the State of Telangana, hereby specifies that with effect on and from the date of establishment of the District Court Peddapalli District the Court of Junior Civil Judge shown in Column No.(2) of the Table below shall be deemed to function within Peddapalli District and continue to be located at the places shown against each of them in the corresponding entry in Column No.(3) and shall have and exercise jurisdiction over the areas mentioned in Column No.(4) thereof.

S.No.	Designation of the Court	Location	Area over which the Court exercises jurisdiction
(1)	(2)	(3)	(4)
1	Junior Civil Judge	Peddapalli	<b>Over the entire mandals of:</b> Peddapalli and Dharmaram
2.	Junior Civil Judge	Sulthanabad	<b>Over the entire mandals of:</b> Sulthanabad, Julapalli, Eligaid, Odela, and Srirampur,
3.	Junior Civil Judge	Godavarikhani	<b>Over the entire mandals of:</b> Ramagundam, Anthergaon and Palakurthy.
4.	Junior Civil Judge	Manthani	<b>Over the entire mandals of:</b> Kamanpur, Ramagiri * H.Qtrs at Centenary Colony, Manthani and Mutharam (MNT)

## **II. Under Code of Criminal Procedure, 1973**

### **Notification – I**

In exercise of the powers conferred under Section 7 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana and in supersession of all previous notifications on the subject, hereby directs that with effect from date of establishment of a District Court for Peddapalli District, there shall be a Sessions Division called Peddapalli Sessions Division, comprising the Revenue Divisions of Peddapalli and Manthani, with effect from the said date, the Sessions Division of erstwhile Karimnagar District shall cease to exist.

### **Notification – II**

In exercise of the powers conferred under Sub-Section (1) of the Section 9 of the Code of Criminal Procedure, 1973, the Government of Telangana, hereby establishes a Court of Sessions for Peddapalli Sessions Division with effect from date of the establishment of a District Court for Peddapalli District.

### **Notification – III**

In exercise of the powers conferred under Sub-Section (1) of Section 11 of the Code of Criminal Procedure, 1973, the Government of Telangana after consultation with the High Court for the State of Telangana, hereby directs that the Courts of Judicial Magistrates of First Class already functioning at the under mentioned places shall be deemed to have been established as the Courts of Judicial Magistrate of First Class at the respective places in the Revenue District of Peddapalli with effect from the date of establishment of the Sessions Division for Peddapalli District.

1. Judicial Magistrate of First Class, Peddapalli
2. Judicial Magistrate of First Class, Sulthanabad
3. Judicial Magistrate of First Class, Godavarikhani
4. Judicial Magistrate of First Class, Manthani.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO  
SECRETARY TO GOVERNMENT  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To  
The Registrar General, High Court for the State of Telangana at Hyderabad.  
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for  
publication of the Notification in the Telangana Gazette Extraordinary and send  
40 copies directly to the High Court for the State of Telangana at Hyderabad.

#### **Copy to:-**

The PS to Secretary to CM.  
The PS to Minister (Law and Courts).  
The PS to Chief Secretary.  
The PS to Secretary to Law Department.  
The Law (F) Department.  
The Director General of Polices, Telangana, Hyderabad.  
The Director of Prosecutions, Telangana, Hyderabad.  
All the District Collectors/Superintendent of Police, Telangana.  
The Accountant General, Telangana, Hyderabad.  
The Pay & Accounts Office, Telangana, Hyderabad  
The Director of Treasuries and Accounts, Telangana State, Hyderabad.  
All the District Treasury Officers, Telangana.  
Sf/Sc.

// FORWARDED :: BY ORDER //

SECTION OFFICER



**తెలంగాణ రాజ పత్రము**  
**THE TELANGANA GAZETTE**  
**PART-II EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 105]

HYDERABAD, MONDAY, MAY 23, 2022.

**NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,**

**JUDICIAL COURTS**

**HIGH COURT FOR THE STATE OF TELANGANA**

CREATION OF 33 REVENUE DISTRICTS IN THE STATE BY THE GOVERNMENT OF TELANGANA IN PLACE OF 10 REVENUE DISTRICTS - REQUEST OF THE GOVERNMENT TO CARVE OUT JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

[Memo No.5496/Courts.A2/2022-1, Home (COURTS.A), Dated : 23<sup>rd</sup> May, 2022.]

**APPOINTMENT OF ASSISTANT SESSIONS JUDGES TO BE THE**  
**CHIEF JUDICIAL MAGISTRATES**

Roc No. 346/E1/2021. In exercise of the powers conferred Under Sub-Section (1) of Section 12 of the Code of Criminal Procedure, 1973, (Central Act II of 1974) and in supersession of the earlier notification issued on the subject, the High Court for the State of Telangana here by appoints with effect from 02-06-2022, the Senior Civil Judge-cum-Assistant Sessions Judges mentioned in column 2 of the table below who are Judicial Magistrate of First Class, in their respective Districts shown in Column 3 thereof and confers on them all the powers of the Chief Judicial Magistrates under the said Code or Under any other Law from the time being in force.

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
1.	Senior Civil Judge-Cum-Assistant Sessions Judge, Adilabad	:	Chief Judicial Magistrate, Adilabad
2.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kumuram Bheem (Asifabad)	:	Chief Judicial Magistrate, Kumuram Bheem
3.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mancherial	:	Chief Judicial Magistrate, Mancherial

Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES	DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2	3
4.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nirmal	: Chief Judicial Magistrate, Nirmal
5.	Senior Civil Judge-Cum-Assistant Sessions Judge, Karimnagar	: Chief Judicial Magistrate, Karimnagar
6.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jagtial	: Chief Judicial Magistrate, Jagtial
7.	Senior Civil Judge-Cum-Assistant Sessions Judge, Peddapalli	: Chief Judicial Magistrate, Peddapalli
8.	Senior Civil Judge-Cum-Assistant Sessions Judge, Rajanna Sircilla	: Chief Judicial Magistrate, Rajanna Sircilla
9.	Senior Civil Judge-Cum-Assistant Sessions Judge, Khammam	: Chief Judicial Magistrate, Khammam
10.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhadradi Kothagudem	: Chief Judicial Magistrate, Bhadradi Kothagudem
11.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nizamabad	: Chief Judicial Magistrate, Nizamabad
12.	Senior Civil Judge-Cum-Assistant Sessions Judge, Kamareddy	: Chief Judicial Magistrate, Kamareddy
13.	Senior Civil Judge-Cum-Assistant Sessions Judge, Medak	: Chief Judicial Magistrate, Medak
14.	Senior Civil Judge-Cum-Assistant Sessions Judge, Sangareddy	: Chief Judicial Magistrate, Sangareddy
15.	Senior Civil Judge-Cum-Assistant Sessions Judge, Siddipet	: Chief Judicial Magistrate, Siddipet
16.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubnagar	: Chief Judicial Magistrate, Mahabubnagar
17.	Senior Civil Judge-Cum-Assistant Sessions Judge, Wanaparthy	: Chief Judicial Magistrate, Wanaparthy
18.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nagarkurnool	: Chief Judicial Magistrate, Nagarkurnool
19.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jogulamba Gadwal	: Chief Judicial Magistrate, Jogulamba Gadwal
20.	Senior Civil Judge-Cum-Assistant Sessions Judge, Narayanpet	: Chief Judicial Magistrate, Narayanpet
21.	Senior Civil Judge-Cum-Assistant Sessions Judge, Nalgonda	: Chief Judicial Magistrate, Nalgonda
22.	Senior Civil Judge-Cum-Assistant Sessions Judge, Suryapet	: Chief Judicial Magistrate, Suryapet
23.	Senior Civil Judge-Cum-Assistant Sessions Judge, Yadadri Bhuvanagiri	: Chief Judicial Magistrate, Yadadri Bhuvanagiri



Sl. No.	DESIGNATION OF THE OFFICERS APPOINTED AS THE CHIEF JUDICIAL MAGISTRATES		DISTRICT FOR WHICH APPOINTED AS CHIEF JUDICIAL MAGISTRATE
1	2		3
24.	Senior Civil Judge-Cum-Assistant Sessions Judge, L.B.Nagar	:	Chief Judicial Magistrate, Rangareddy
25.	Senior Civil Judge-Cum-Assistant Sessions Judge, Vikarabad	:	Chief Judicial Magistrate, Vikarabad
26.	Senior Civil Judge-Cum-Assistant Sessions Judge, Malkajigiri	:	Chief Judicial Magistrate, Medchal
27.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal (Hanumakonda District)	:	Chief Judicial Magistrate, Hanumakonda District
28.	Senior Civil Judge-Cum-Assistant Sessions Judge, Warangal	:	Chief Judicial Magistrate, Warangal
29.	Senior Civil Judge-Cum-Assistant Sessions Judge, Bhupalpalli	:	Chief Judicial Magistrate, Jayashankar Bhupalpalli
30.	Senior Civil Judge-Cum-Assistant Sessions Judge, Jangoan	:	Chief Judicial Magistrate, Jangoan
31.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mahabubabad	:	Chief Judicial Magistrate, Mahabubabad
32.	Senior Civil Judge-Cum-Assistant Sessions Judge, Mulug	:	Chief Judicial Magistrate, Mulug

Hyderabad,  
23-05-2022.

(Sd/-)  
Registrar General  
High Court for the State of Telangana.

—x—



18414

**తెలంగాణ రాజ పత్రము**  
**THE TELANGANA GAZETTE**  
**PART - II EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 100]

HYDERABAD, TUESDAY, MAY 17, 2022.

**NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,**

—x—

**JUDICIAL NOTIFICATIONS**

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

HIGH COURT FOR THE STATE OF TELANGANA - COURTS - CRIMINAL - PLACE OF SITTING OF SESSIONS COURT, APPOINTMENT OF JUDICIAL MAGISTRATE OF FIRST CLASS AND APPOINTMENT OF CHIEF JUDICIAL MAGISTRATES IN THE NEW JUDICIAL DISTRICTS CO-TERMINUS WITH REVENUE DISTRICTS.

*[Memo No.5005/Courts. A2/2022-1 Home Courts. A, Dated 17-05-2022.]*

**JUDICIAL NOTIFICATION - I**

In exercise of the powers conferred Under Sub-section (6) of the Section 9 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Court of Session for the Peddapalli Sessions Division shall ordinarily hold its sitting at Peddapalli until further orders.

**JUDICIAL NOTIFICATION - II**

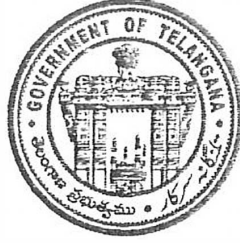
In exercise of the powers conferred Under Sub-Section (1) of Section 14 of the Code of Criminal Procedure, 1973, the High Court for the State of Telangana hereby directs that the Courts of Judicial Magistrates of First Class (Junior Civil Judges Courts) mentioned in column(2) below and functioning at the places noted against them in Column (3) shall have and exercise jurisdiction over the areas mentioned in column (4) of the Schedule hereunder within the Sessions Division of Peddapalli from the date of establishment of the said Sessions Division.

**SCHEDULE**

<b>Sl. No.</b>	<b>Designation of the Court</b>	<b>Station</b>	<b>Local area over which it shall exercise jurisdiction</b>
1.	Judicial Magistrates of First Class	Peddapalli	Over the entire Revenue Mandals of Peddapalli and Dharmaram, as reconstituted in the district of Peddapalli.
2.	Judicial Magistrates of First Class	Sulthanabad	Over the entire Revenue Mandals of Sulthanabad, Julapalli, Eligaid, Odela and Srirampur, as reconstituted in the district of Peddapalli.
3.	Judicial Magistrates of First Class	Godavarikhani	Over the entire Revenue Mandals of Ramagundam, Anthergaon and Palakurthy as reconstituted in the district of Peddapalli.
4.	Judicial Magistrates of First Class	Manthani	Over the entire Revenue Mandals of Manthani, Kamanpur, Ramagiri (H.Qtrs at Centenary Colony) and Mutharam (MNT) as reconstituted in the district of Peddapalli.

Hyderabad,  
06-05-2022.

(Sd/-),  
*Registrar General,*  
*High Court for the State of Telangana.*



**తెలంగాణ రాజ పత్రము**  
**THE TELANGANA GAZETTE**  
**PART - I EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 362 ]

HYDERABAD, TUESDAY, OCTOBER 11, 2016.

**NOTIFICATIONS BY GOVERNMENT**

— x —

**REVENUE DEPARTMENT**  
**( DA-CMRF )**

FORMATION / RE-ORGANIZATION OF DISTRICT, REVENUE DIVISIONS AND MANDALS IN  
PEDDAPALLI DISTRICT - FINAL NOTIFICATION.

[ G.O.Ms.No. 227, Revenue (DA-CMRF), 11th October, 2016. ]

**NOTIFICATION**  
**Form II**

In exercise of the powers conferred under Section 3 of the Telangana Districts (Formation) Act, 1974, the Governor of Telangana, in the interests of better administration and development of the area concerned, after taking into consideration of the objections and suggestions received from various people and public representatives, by altering the boundaries of existing District(s), i.e., as specified in Section 3 of the Central Act No. 6 of 2014 and its Revenue Divisions and Mandals and Villages, do hereby notify, the new District, Revenue Divisions and Mandals and Villages as specified in the Schedules below, with effect from 11.10.2016.

Formation of new District, Revenue Divisions, Mandals and Villages will not have any effect on the existing elected bodies of Zilla Parishads, Mandal Parishads and Gram Panchayats and their jurisdiction over the areas covered by the existing districts, as specified in Section 3 of the Central Act No. 6 of 2014 till the new ZPs, MPs and GPs are constituted, in accordance with law.

Schedule-I					
Peddapalli District					
Sl. No.	Name of the District	Name of the Revenue Division including new Revenue Division	Mandals in the District including new Mandals	Name of the erstwhile District	Name of the Erstwhile Revenue Division
1	2	3	4	5	6
1	Peddapalli *	Peddapalli	Peddapalli	Karimnagar	Peddapalli
2			Odela		
3			Sulthanabad		
4			Julapalli		
5			Eligaid		
6			Dharmaram		
7			Ramagundam		
8			Anthergaon *		
9			Palakurthy *		
10			Srirampur		
1		Manthani	Kamanpur		
2			Ramagiri * H.Qtrs at Centenary Colony		
3			Manthani		
4			Mutharam (MNT)		

**District: Peddapally**

<b>DISTRICT JUDGE Courts</b>				
<b>S.No</b>	<b>Present Nomenclature of the Court</b>	<b>Present Place of Sitting</b>	<b>Nomenclature of the Court w.e.f, 02.06.2022</b>	<b>Place of Sitting w.e.f., 02.06.2022</b>
1	Additional District and Sessions Judge, Peddapally	Peddapally	Prinicipal District and Sessions Judge, Peddapally	Peddapally
2	Industrial Tribunal and Labour Court -cum- VI Additional District and Sessions Judge, Godavarikhani	Godavarikhani	Industrial Tribunal and Labour Court -cum- Additional District and Sessions Judge, Godavarikhani	Godavarikhani
3	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Child against Sexual Offences (POCSO) Act, Peddapally	Peddapally	Fast Track Special Court for expeditious disposal of cases of Rape and Protection of Child against Sexual Offences (POCSO) Act, Peddapally.	Peddapally
<b>SENIOR CIVIL JUDGE Courts</b>				
1	Senior Civil Judge, Peddapally	Peddapally	Senior Civil Judge -cum- Assistant Sessions Judge, Peddapally	Peddapalli
2	Senior Civil Judge, Manthani	Manthani	Senior Civil Judge -cum- Assistant Sessions Judge, Manthani	Manthani
3	Senior Civil Judge, Godavarikhani	Godavarikhani	Senior Civil Judge -cum- Assistant Sessions Judge, Godavarikhani	Godavarikhani
<b>JUNIOR CIVIL JUDGE Courts</b>				
1	Junior Civil Judge-cum-Judicial Magistrate of First Class, Peddapally	Peddapally	Junior Civil Judge-cum-Judicial Magistrate of First Class, Peddapally	Peddapally
2	Junior Civil Judge-cum-Judicial Magistrate of	Sultanabad	Junior Civil Judge-cum-	Sultanabad

	First Class, Sultanabad		Judicial Magistrate of First Class, Sultanabad	
3	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Godavarikhani	Godavarikhani	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Godavarikhani	Godavarikhani
4	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Godavarikhani	Godavarikhani	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Godavarikhani	Godavarikhani
5	II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Godavarikhani	Godavarikhani	II Additional Junior Civil Judge-cum-II Additional Judicial Magistrate of First Class, Godavarikhani	Godavarikhani
6	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Manthani	Manthani	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Manthani	Manthani
7	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Manthani	Manthani	I Additional Junior Civil Judge-cum-I Additional Judicial Magistrate of First Class, Manthani	Manthani